

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

20

Applicant(s) R. P. Jain APPLICATION NO 7 OF 1999 Respondent(s) U.O.I. & others.
 Advocate for Applicant(s) Advocate for Respondent(s)

Notes of the Registry	Order of the Tribunal
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05 07 99

Mr. M.S. Singhal, Counsel for the applicant.
 Mr. Kamal Dave, Counsel for the Respondent No. 2.
 None present for Respondent No. 1.

The learned Counsel for the respondent No. 2 has presented before us a copy of Govt. order dt. 3.4.99 which goes to show that the applicant has been exonerated of the charges about which a enquiry was pending. He further submits that in view of this order the present O.A. does not survive. The learned Counsel for the applicant agrees to this situation.

Therefore, the O.A. is decided as having become infructuous in view of the exoneration of charges.

Parties are left to bear their own costs.

Gopal Singh
 Gopal Singh
 Adm. Member

A. K. MISRA
 A. K. MISRA
 Judl. Member

Part II and III destroyed
 in my presence on 11-7-2006
 Under the supervision of
 Section Officer (Spec)
 order dated 16/7/2006

Section Officer (Record)

File
 in Re.
 9/7

Ready
 12/7